

In the National Company Law Tribunal,  
Bengaluru, Special Bench

C.A.(CAA)/24(BEN)2021

Court No. 1

Item No. 3

Sec. 230-232

In the matter of:

WABTEC INDIA TRANSPORTATION PVT. LTD. ....Petitioner

V/s

.....Respondent

Order delivered on ..21/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Honble Member(J)

Shri ASHUTOSH CHANDRA, Honble Member(T)

For Petitioner(s):

MR. ARJUN PERIKAL

For Respondent(s):

Order

Heard Mr. Arjun Perikal, learned Counsel for the Petitioner through Video Conference.

Order Reserved in CA (CAA) No. 24/BB/2021 & CA No. 23 of 2021

Member(T)

Member(J)

Brunda

Due to being engaged in preparation of pending disposed of/ order reserved cases, this order sheet was not generated in CIS website and hence could not get it signed from the Hon'ble Members on time.

Recd copy  
from Brunda  
16/07.